## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/684/(IB)/2017

NAME OF THE PETITIONER(S)

: CENTRUM CAPITAL LTD

NAME OF THE RESPONDENT(S)

: SHRIRAM EPC LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. Mr. Om Prakash Evanty For Operational Geditor. aufur Mr. Jack Saani I Memon 1/6. Link Legar India have Semices.

P. H. Arvindh Pandian Sr. Adv.

for Corporate Relativ

Vishnu Mohan

## **ORDER**

Counsel for both the parties present. Counsel for the Petitioner stated that in view of the order of the Hon'ble Supreme Court of India in CA No. 15481 of 2017 & CA No. 15447 of 2017 he intended to withdraw the memo filed earlier. The petitioner's counsel prayed for time for filing the affidavit seeking permission for the endorsement on the memo to withdraw the earlier affidavit. This was objected to by the other side. Time for filing the affidavit is allowed and the petitioners counsel is directed to provide a copy of the affidavit to the other side enabling them to file a reply. Put up on 03.01.2018.

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL) /pb/

(K.ANANTHA PADMANABHA SWAMY) MEMBER (JUDICIAL)

-sel-